

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1390 of 97

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. S. Dasgupta, Administrative Member

NALINI RANJAN CHAKRABORTY
VS
UNION OF INDIA & ORS.

For the applicant : Mr. B. Mukherjee, counsel

For the respondents: Mr. R.K. De, counsel

Heard on : 21.1.98

Order on : 21.1.98

O R D E R

S.N. Mallick, VC

Heard both the parties. After hearing the 1st. counsel for the petitioner and on going through the materials on record and specially in view of the judgment dated 16.11.95 passed by this Tribunal in OA 399 of 92 between the same parties we do not find any reason to admit this application for a fresh decision as the matter involved in the present application has already been decided by the aforesaid order passed by this Tribunal. On the submission of the 1st. counsel for the petitioner leave is however, granted to him to withdraw this application and to file a Contempt Application if so advised according to law. The application is disposed of as withdrawn.


MEMBER (A),


VICE-CHAIRMAN